

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ “बी”, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL,
CHANDIGARH BENCH ‘B’, CHANDIGARH

BEFORE SMT.DIVA SINGH, JUDICIAL MEMBER
AND SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER

ITA No.1468/Chd/2019
(Assessment Year: 2009-10)

ITA No.1469/Chd/2019
(Assessment Year: 2010-11)

ITA No.1470/Chd/2019
(Assessment Year: 2011-12)

ITA No.1471/Chd/2019
(Assessment Year: 2013-14)

ITA No.1472/Chd/2019
(Assessment Year: 2014-15)

&

ITA No.1473/Chd/2019
(Assessment Year: 2013-14)

Punjab State Cooperative Agricultural Development Bank Ltd., SCO 53—54, Sector 17, Chandigarh. स्थायी लेखा सं./PAN NO: AABAP8596L	बनाम	A.C.I.T, Circle 2(1), Chandigarh.
---	------	---

निर्धारिती की ओर से/Assessee by: Shri M.R. Sharma, Adv.

राजस्व की ओर से/ Revenue by : Shri Sarabjeet Singh, CIT DR

सुनवाई की तारीख/Date of Hearing: 09.03.2022

उद्घोषणा की तारीख/Date of Pronouncement: 10..03.2022

(Hearing through Webex)

आदेश/ORDER

PER BENCH:

These are six appeals filed by the assessee against the
respective orders of Learned Commissioner of Income Tax

(Appeals)-1, Chandigarh [in short the 'Ld. CIT(A)'] passed u/s 250 of the Income Tax Act, 1961 (in short 'the Act'), all dated 20.08.2019 for assessment years 2009-10, 2010-11, 2011-12, 2013-14, 2014-15 & 2013-14 respectively.

2. The Ld. AR has stated that the assessee has filed an application under Vivad se Viswas Scheme, 2020 to settle the aforesaid tax dispute and the said applications have since been accepted and Form No.5 has been issued by the competent authority, it was accordingly, requested that the assessee may be allowed to withdraw these appeals.

3. The Ld. DR was heard, who did not raise any specific objection in accepting the said prayer and withdrawal of appeals by the assessee.

4. In view of the above, the prayer of the assessee is accepted and all the appeals are dismissed, as withdrawn by the assessee.

Order pronounced in open court on 10.03.2022.

Sd/-
(DIVA SINGH)
न्यायकि सदस्य/Judicial Member

Sd/-
(VIKRAM SINGH YADAV)
लेखा सदस्य/Accountant Member

Dated: 10.03. 2022

रती

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar

Draft dictated	10.03.2022	Sr.PS
Draft placed before author	10.03.2022	Sr.PS
Approved Draft comes to the Sr.PS/PS		Sr.PS
Order signed and pronounced on		
File sent to the Bench Clerk		Sr.PS
Date on which file goes to the AR		
Date on which file goes to the Head Clerk.		
Date of dispatch of Order.		